

Annexure-6

Name of the corporate debtor: Asten Properties and Developers Private Limited; Date of commencement of CIRP: 13/06/2024; List of Creditors as on: 06/02/2025

List of operational Creditors (Employees)

Sr. No.	Name of the Creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by Security Interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Siraj Mather	11-07-2024	24,00,000.00	-	Director' Salary	Yes	-	Yes	-	-	-	24,00,000.00	-	Unacceptable, We have verified your claim for salary due in light of the resolution passed by the Board and copy of the ledger attached with the Claim form. On verification of the copy of the resolution submitted we observed that the resolution is not as per Article 35 of the Company and the claim towards TDS unpaid is a dues payable to the Government of India and shall be a duplication if accepted as due to you. Hence your claim is marked as un-acceptable.
2	Siba Martin	16-07-2024	2,48,379.00	-	EPF & Gratuity	No	-	No	-	1,03,846	-	1,44,533.00	-	Your claim in Form D contains Rs.1,44,533/- towards EPF unpaid for the period of July -2018 to December 2022 and Gratuity of Rs.1,03,846/- for the period from 26-9-2012 to June 2024. Since the dues towards EPF is a liability payable to EPFO the same will not form part of your claim and with regard to the Gratuity amount it is noted from the records that you are at presently deputed with M/s. Asten Realtors (P) Ltd the parent company of the Asten Properties and Developers (P) Ltd and we understand that you have put a claim for the same with the IRP/RP of M/s. Asten Realtors (P) Ltd hence admission your claim here will lead to undue enrichment therefore marked as contingent claim to the extent of Gratuity dues and marked as partially Acceptable wit conditions as stated above
3	Siddhik A M	16-07-2024	1,35,000.00	-	Gratuity	No	-	No	-	1,35,000	-	-	-	Your claim in Form D towards Gratuity of Rs.1,35,000/ for the period from 16-7-2012 to June 2024 has been verified and noted from the records that you are at presently deputed with M/s. Asten Realtors (P) Ltd the parent company of the Asten Properties and Developers (P) Ltd and we understand that you have put a claim for the same with the IRP/RP of M/s. Asten Realtors (P) Ltd hence admission your claim here will lead to undue enrichment therefore marked as contingent claim to the extent of Gratuity dues and marked as acceptable subject to the terms above mentioned.
TOTAL			27,83,379.00							2,38,846		25,44,533		